

**FORM NO. 127**

**Declaration under section 394(2) of the Act to be made by a buyer for obtaining goods without collection of tax**

<b>Part A: Particulars of the Buyer</b>		
<b>1.</b>	Name	(refer Note 1)
<b>2.</b>	Address	(refer Note 2)
<b>3.</b>	Permanent Account Number	
<b>4.</b>	Residential Status	(refer Note 3)
<b>5.</b>	Email id	
<b>6.</b>	Contact number	Country Code      Number
<b>7.</b>	Nature of Business/Occupation	
<b>8.</b>	Nature of goods [referred to in sub-section 1 of Section 394] [Table Sl. No. 1 to 5]	
<b>9.</b>	Purpose of utilization of goods (select one)	
	Manufacturing, processing, production of articles or things	<input type="checkbox"/>
	Generation of power	<input type="checkbox"/>
<b>10.</b>	Estimated amount of payment for which declaration is being made for no collection of tax	

**Declaration**

I ..... (name of the declarant) having Permanent Account Number ..... in my capacity as ..... (designation) of ..... (name of the buyer) do hereby declare that to the best of my knowledge and belief what is stated above is correct, complete and is truly stated.

I declare that the goods referred to in Column No. 8 shall not be used for trading purposes.

I also declare that I am resident in India within the meaning of section 6 of the Income-tax Act, 2025.

Place:

\*\*Signature of the declarant:

Date:

Name:

\*\* Indicate the capacity in which the declaration is furnished on behalf of a HUF, AOP, firm, company, etc.

**Notes:**

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, name shall be provided in full.
2. The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. Fill 'residential status' as (i) Resident (ii) Non-resident (iii) Resident but not ordinarily resident.
4. Amounts to be filled in ₹ unless otherwise provided.

**Part B: Particulars of the seller**

[For use by the person to whom the declaration is furnished]

1.	Name	(refer Note 1)	
2.	Address	(refer Note 2)	
3.	Permanent Account Number		
4.	Tax Deduction and Collection Account Number		
5.	Status	(refer Note 3)	
6.	Email id		
7.	Contact number	Country Code	Number
8.	Date on which declaration is furnished	(dd/mm/yyyy)	
9.	Date of debit or receipt of the amount payable by the buyer	(dd/mm/yyyy)	
10.	Estimated amount of payment for which declaration is being made for no collection of tax	(as per Sl. No. 10 of Part A)	

Forwarded to the Chief Commissioner or Commissioner of Income-tax .....

**Declaration**

I ..... (name of the person responsible for collecting tax) having Permanent Account Number ..... in my capacity as..... (designation) of ..... (name of the seller) do hereby declare that to the best of my knowledge and belief what is stated above is correct, complete and is truly stated.

Place: .....

Signature of the person responsible for collecting tax

Date: .....

Name:

Designation:

**Notes:**

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, name shall be provided in full.
2. The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/ Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. Fill 'person' status as (i) Individual (ii) Hindu undivided family (iii) Company (iv) Firm (v) Association of persons, whether incorporated or not (vi) Body of individuals, whether incorporated or not (vii) Local Authority (viii) Artificial Juridical Person (ix) Government (x) Trust
4. The declaration should be furnished in duplicate.
5. Before signing the verification, the declarant should satisfy himself that the information furnished in the declaration is true, correct and complete in all respects. Any person making a false statement in the declaration shall be liable to prosecution under section 482 of the Act.
6. Some of the information in the form would be pre-filled to the extent possible.
7. Amounts to be filled in ₹ unless otherwise provided.